

**SCHEDULE II FORM D****PROOF OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

To  
The Liquidator  
Mrs Mummaneni Vazra Lakshmi  
Flat No.107, V.V.Vantage Residency, Somajiguda, Hyderabad – 500082  
E-mail: emailtolak@gmail.com

From

BRS Enterprises & Trading Limited  
Shop NO. 2, Besides Nuzen Hair Oil, Police Station Road,  
IDA Bollaram, Jinnaram Mandal, Bollaram – 502325  
E-mail Id :brsenterprisesandtradingltd@yahoo.co.in

Date: xx/xx/2022

**Subject:** Submission of proof of claim in respect of the liquidation of Icon Commodities Private Limited under the Insolvency and Bankruptcy Code, 2016.


Madam/Sir,

M/s. BRS Enterprises & Trading Limited hereby submits this proof of claim in respect of the liquidation of Icon Commodities Private Limited. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	BRS Enterprises & Trading Limited CIN: U51433TG2011PLC073024
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	BRS Enterprises & Trading Limited Shop NO. 2, Besides Nuzen Hair Oil, Police Station Road, IDA Bollaram, Jinnaram Mandal, Bollaram – 502325 E-mail Id: brsenterprisesandtradingltd@yahoo.co.in
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	PRINCIPAL :Rs. 9, 87, 68, 000/- INTEREST :Rs. 6, 63, 88, 332/- TOTAL CLAIM :Rs. 16, 51, 56, 332/-
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Loan Agreement dated 15/01/2018
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	NIL
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	IN JUNE 2015 FC PLACED A PURCHASE ORDER FOR 2000 MT OF TMT BARS AND PAID AN ADVANCE OF RS. 98768000/- TO CD. CD NEVER SUPPLIED THE MATERIAL AS PER PO NOR REFUNDED THE ADVANCE. THE CD DEFAULTED IN REFUND OF THE ADVANCE AMOUNT OF RS. 98768000/-. THE PARTIES ENTERED INTO A LOAN AGREEMENT ON 15/01/2018 AGREEING TO PAY THE MONEY IN 12 EQUAL MONTHLY INSTALMENTS FROM 10/03/2018 AND INTEREST WILL BE CHARGED @18% P.A. FROM THE DATE OF DEFAULT I.E., 10/03/2018 TILL THE DATE OF PAYMENT. CD FAILED TO PAY EVEN A SINGLE INSTALMENT. HENCE FC APPROACHED NCLT.



7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	NIL
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	UNION BANK OF INDIA BANJARA HILLS BRANCH HYDERBAD A/C NO. 510101006643225 IFSC : UBIN 0905909
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	Copy of Loan Agreement dated 15/1/2018

Signature of financial creditor or person authorised to act on his behalf X   
(please enclose the authority if this is being submitted on behalf a financial creditor)

Name in BLOCK LETTERS BHASKAR B

Position with or in relation to creditor RESOLUTION PROFESSIONAL

Address of person signing 4/447 A 7th Street, Aruna Nagar, K. Vadamadurai Post  
COIMBATORE - 641017

\*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

**BHASKAR B**  
Insolvency Professional  
IBBI/IPA-002/IP-N00644/2018-19/12024  
4/447A, 7th Street, Aruna Nagar  
K.Vadamadurai Po. Coimbatore - 641017. TN

